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Minutes of M.No.43/10 held on 02.02.2010 of Norms Committee (NC-I)
(DES.I Section)

The meeting No. 43/10 of the Norms Committee (NC-I) for the licensing year 2009-2010 could not be held on the scheduled date of 27.01.2010 as the Chairman NC-I was on leave and actually convened on 02.02.2010 under the Chairmanship of Shri A. Komu, Addl. Director General of Foreign Trade to consider the applications under Duty Exemption / Remission Schemes (Chapter-4) of Foreign Trade Policy 2004-2009 / Handbook of Procedure Volume-I. The following Members of the Committee were present in the meeting: -

Sl.No	Name of the representatives & their Designation	Room No.	Telephone No.	Deptt.
1.	Sh B. C. Nayak. D.O.	475	23062635	DHI, U.B.
2.	Sh S.K. Jain, D.O.	429A	23063321 Extn.3318	DIPP, U.B.
3.	Sh. Krishan Kumar	302	23061562 Ext.380	DGFT, U.B.

The Committee considered the individual cases of the agenda of this meeting generated through the online system of NIC and some manual cases and the decision taken thereon were as under: -

1	Case No.:18/43/80-ALC2/2009	Party Name:AQUATECH SYSTEMS (ASIA) PVT. LTD.	Meet No/Date:43/80-ALC2/2009 27.01.2010	Status:Case deferred
	HQ File :01/80/050/00683/AM10/	RLA File :31/24/040/00030/AM09/	Lic.No/Date:3110033697 07.05.2008	Defer Date: 16.03.2010
	Decision : The case regarding ratification of norms in respect of above authorization was considered by the Norms Committee (NC-I) in its Meeting No. 43/10 held on 02.02.2010 as per agenda. On the recommendation of the representative of DIPP present in the meeting, it was decided by the Committee to call for the following information/clarification from the firm and to re-list the case on 16.03.2010:- 1. Information in respect of Sl.No.3,5 & 11 of the Standard Deficiency Format.			

	Case No.:6/42/80-ALC2/2009	Party Name:EMERSON PROCESS MANAGEMENT [INDIA] PVT LTD.,	Meet No/Date:43/80-ALC2/2009 27.01.2010	Status:Case reverted back to RA
	HQ File :01/80/050/00652/AM10/	RLA File :03/94/040/00367/AM10/	Lic.No/Date:0310531787 31.07.2009	

2	Decision : The case regarding ratification of norms in respect of above authorization was considered by the Norms Committee (NC-I) in its Meeting No. 43/10 held on 02.02.2010 as per agenda. The Committee noted that firm's application has not been received so far. However, the representative of DHI informed that according to online data, items of import appear to be covered in GN-4 for the Engineering Products. The Committee accordingly decided to revert back the case to concerned Regional Authority without any examination for taking appropriate decision in terms of Policy Circular No. 20 dt. 05.12.2007. The Regional Authority may take necessary action accordingly.		
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3	Case No.:9/42/80-ALC2/2009	Party Name:KUVAWALA DRILL-EQUIP	Meet No/Date:43/80-ALC2/2009 27.01.2010	Status:Case deferred
	HQ File :01/80/050/00655/AM10/	RLA File :03/94/040/00555/AM10/	Lic.No/Date:0310540445 06.10.2009	Defer Date: 16.03.2010
	Decision : The case regarding ratification of norms in respect of above authorization was considered by the Norms Committee (NC-I) in its Meeting No. 43/10 held on 02.02.2010 as per agenda. The Committee noted that hardcopy of firm's application has not been received so far from concerned Regional Authority. The Committee, therefore, decided to remind RA to forward the firm's application at the earliest and on receipt forward the same to technical authority i.e DHI for examination and submission of comments. The case may be re-listed on 16.03.2010.			

4	Case No.:8/42/80-ALC2/2009	Party Name:VINDHYA TELELINKS LTD.,	Meet No/Date:43/80-ALC2/2009 27.01.2010	Status:Case deferred
	HQ File :01/80/050/00654/AM10/	RLA File :11/24/040/00029/AM10/	Lic.No/Date:1110021246 09.11.2009	Defer Date: 16.03.2010
	Decision : The case regarding ratification of norms in respect of above authorization was considered by the Norms Committee (NC-I) in its Meeting No. 43/10 held on 02.02.2010 as per agenda. The Committee noted that hardcopy of firm's application has been received and send to DOT. The Committee, however, decided to forward the firm's application to concerned technical authority i.e. DIT for examination and submission of comments. The case may be re-listed on 16.03.2010.			

5	Case No.:5/42/80-ALC2/2009	Party Name:ZINSER TEXTILE SYSTEMS PVT. LTD.	Meet No/Date:43/80-ALC2/2009 27.01.2010	Status:Case approved
	HQ File :01/80/050/00651/AM10/	RLA File :03/95/040/00527/AM10/	Lic.No/Date:0310547227 24.11.2009	
	Decision : The case regarding ratification of norms in respect of above authorization was considered by the Norms Committee (NC-I) in its Meeting No. 43/10 held on 02.02.2010 as per agenda. Representative of DHI recommended that according to data, items of import at Sl.No. 383 to 402 may be allowed on net to net basis and remaining items may be allowed as per GN-4 for the Engineering Products. The Committee accordingly decided to ratify the norms in respect of the subject advance authorization as recommended by DHI. The Regional Authority may take necessary action accordingly.			

6	Case No.:7/42/80-ALC2/2009	Party Name:TIMKEN INDIA LTD.	Meet No/Date:43/80-ALC2/2009 27.01.2010	Status:Case approved
	HQ File :01/80/050/00653/AM10/	RLA File :02/24/040/00164/AM10/	Lic.No/Date:0210134491 27.11.2009	
	Decision : The case regarding ratification of norms in respect of above authorization was considered by the Norms Committee (NC-I) in its Meeting No. 43/10 held on 02.02.2010 as per agenda. The representative of the DIPP present in the meeting recommended the case. The Committee, after deliberating upon the case, decided to ratify the norms in respect of the subject advance authorization with following modifications:- 1. Total net export weight of 56.603 MT may be specified with the quantity of export product. 2. Quantity of import item may be allowed as 103584 Kgs. inclusive of 83% wastage after 20 % recovery. The Regional Authority may take necessary action accordingly.			

7	Case No.:13/43/80-ALC2/2009	Party Name:BHARAT HEAVY ELECTRICALS LIMITED	Meet No/Date:43/80-ALC2/2009 27.01.2010	Status:Case deferred
	HQ File :01/80/050/00678/AM10/	RLA File :05/23/040/00116/AM10/	Lic.No/Date:0510253815 02.12.2009	Defer Date: 16.03.2010
	Decision : The case regarding ratification of norms in respect of above authorization was considered by the Norms Committee (NC-I) in its Meeting No. 43/10 held on 02.02.2010 as per agenda. On the recommendation of the representative of DHI present in the meeting, it was decided by the Committee to call for the following information/clarification from the firm and to re-list the case on 16.03.2010:- 1. Specific item of export with drawing. 2. Serial no 2,3,8 & 9 of SDL export product wise. 3. Use of each item of import.			

8	Case No.:20/43/80-ALC2/2009	Party Name:BLUE STAR LTD.	Meet No/Date:43/80-ALC2/2009 27.01.2010	Status:Case approved
	HQ File :01/80/050/00685/AM10/	RLA File :03/94/040/00742/AM10/	Lic.No/Date:0310550102 09.12.2009	
	Decision : The case regarding ratification of norms in respect of above authorization was considered by the Norms Committee (NC-I) in its Meeting No. 43/10 held on 02.02.2010 as per agenda.The representative of the DIPP present in the meeting recommended the case. The Committee, after deliberating upon the case, decided to ratify the norms in respect of the subject advance authorization with following modifications:- 1. Net weight of export products from S.Nos. 1 to 9 may be specified as 24.76 MT, 10.39 MT, 17.02 MT, 9.82 MT, 3.113 MT, 4.163 MT, 4.618 MT, 2.987 MT & 2.987 MT respectively. 2. Word “relevant” may be prefixed with the description of import items at S.No. 1 to 4, 6 & 12.			

3. Quantity of import item at Sl No. 1 may be allowed as 1.01 Kgs./Kg. content in the export product.
4. Quantity of import item at Sl No. 2 may be allowed as 1.02 Kgs./Kg. content in the export product.
5. Quantities of import items at S.No. 3 & 4 may be allowed 1.05 Kgs./Kg. content in the export product.
6. Quantities of the import items at Sl .Nos. 5 to 9, 11, 13 & 14 may be allowed on net to net basis with accountability clause.
7. Quantity of import item at Sl. No. 10 may be allowed within 0.5 % of FOB value of exports after taking clue from SION C-1175.
8. Quantity of import item at S.No. 12 may be allowed on net to net basis.
9. Import of components may allowed with accountability clause

The Regional Authority may take necessary action accordingly.

9	Case No.:11/43/80-ALC2/2009	Party Name:GODREJ & BOYCE MFG. CO. LTD.,	Meet No/Date:43/80-ALC2/2009 27.01.2010	Status:Case deferred
	HQ File :01/80/050/00676/AM10/	RLA File :03/94/040/00721/AM10/	Lic.No/Date:0310550405 11.12.2009	Defer Date: 16.03.2010
	Decision : The case regarding ratification of norms in respect of above authorization was considered by the Norms Committee (NC-I) in its Meeting No. 43/10 held on 02.02.2010 as per agenda. On the recommendation of the representative of DIPP present in the meeting, it was decided by the Committee to call for the following information/clarification from the firm and to re-list the case on 16.03.2010:- 1. Name of specific item of import at import item S.No. 1 i.e. Elliptical Head or Hemi Spherical Head or Dished Ends etc. and its quantity in numbers. 2. Quantity of import items at S.No. 2 & 3 in Nos. 3. Specification of import item at S.No. 4 and its quantity in meters			

10	Case No.:14/43/80-ALC2/2009	Party Name:GEA ECOFLEX INDIA PVT.LTD.	Meet No/Date:43/80-ALC2/2009 27.01.2010	Status:Case approved
	HQ File :01/80/050/00679/AM10/	RLA File :03/94/040/00765/AM10/	Lic.No/Date:0310550422 11.12.2009	
	Decision : The case regarding ratification of norms in respect of above authorization was considered by the Norms Committee (NC-I) in its Meeting No. 43/10 held on 02.02.2010 as per agenda. The representative of the DIPP present in the meeting recommended the case. The Committee, after deliberating upon the case, decided to ratify the norms in respect of the subject advance authorization with following modifications:- 1. Words “0.6 mm” given in the description of the export product at Sl.No. 1 may be modified as “1.0 mm” 2. Quantities of export products at S.No. 1, 2 & 3 may be also be specified as 3560 Nos. , 762 Nos. and 914 Nos. respectively in addition to their weights. 3. Word “Relevant” may be prefixed with the description of import item at S.No. 1 and its quantity may be allowed as 34767 Kgs. inclusive of 9.7% wastage after taking 1/3rd recovery. 4. Word “Relevant” may be prefixed with the description of import item at S.No. 2 and its quantity may be allowed as 5562 Kgs. inclusive of 18.5% wastage after taking 1/3rd recovery.			

5. Word “Relevant” may be prefixed with the description of import item at S.No. 3 and its quantity may be allowed as 5563 Kgs. inclusive of 18.5% wastage after taking 1/3rd recovery.

The Regional Authority may take necessary action accordingly.

11	Case No.:21/43/80-ALC2/2009	Party Name:KONE ELEVATOR INDIA PVT LTD	Meet No/Date:43/80-ALC2/2009 27.01.2010	Status:Case deferred
	HQ File :01/80/050/00686/AM10/	RLA File :04/24/040/00183/AM10/	Lic.No/Date:0410110133 14.12.2009	Defer Date: 16.03.2010
	Decision : The case regarding ratification of norms in respect of above authorization was considered by the Norms Committee (NC-I) in its Meeting No. 43/10 held on 02.02.2010 as per agenda. On the recommendation of the representative of DIPP present in the meeting, it was decided by the Committee to call for the following information/clarification from the firm and to re-list the case on 16.03.2010:- 1. Information in respect of S.No.1, 6 & 9 of Standard Deficiency Format. 2. Information in respect of S.No.11 & 11A of Standard Deficiency Format for import items from S.Nos. 55 to 63.			

12	Case No.:4/42/80-ALC2/2009	Party Name:VIDEOCON INDUSTRIES LIMITED	Meet No/Date:43/80-ALC2/2009 27.01.2010	Status:Case approved
	HQ File :01/80/050/00650/AM10/	RLA File :03/95/040/00582/AM10/	Lic.No/Date:0310551313 17.12.2009	
	Decision : The case regarding ratification of norms in respect of above authorization was considered by the Norms Committee (NC-I) in its Meeting No. 43/10 held on 02.02.2010 as per agenda. The representative of the DIPP present in the meeting recommended the case. The Committee, after deliberating upon the case, decided to ratify the norms in respect of the subject advance authorization as per SION C-548 for the Engineering Products. The Regional Authority may take necessary action accordingly.			

13	Case No.:12/43/80-ALC2/2009	Party Name:GODREJ & BOYCE MFG. CO. LTD.,	Meet No/Date:43/80-ALC2/2009 27.01.2010	Status:Case deferred
	HQ File :01/80/050/00677/AM10/	RLA File :03/94/040/00747/AM10/	Lic.No/Date:0310551779 21.12.2009	Defer Date: 16.03.2010
	Decision : The case regarding ratification of norms in respect of above authorization was considered by the Norms Committee (NC-I) in its Meeting No. 43/10 held on 02.02.2010 as per agenda. On the recommendation of the representative of DIPP present in the meeting, it was decided by the Committee to call for the following information/clarification from the firm and to re-list the case on 16.03.2010:- 1. Information in respect of Sl.No. 3 of Standard Deficiency Format. 2. Name of specific item of import at import item S.No. 1 i.e. Elliptical Head or Hemi Spherical Head or Dished Ends etc. and its quantity in numbers.			

3. Quantity of import items at Sl.No. 2, 3 & 4 in Nos.
4. Specification of import item at Sl.No. 5 and its quantity in meters.

14	Case No.:13/42/80-ALC2/2009	Party Name:BHARAT HEAVY ELECTRICALS LIMITED	Meet No/Date:43/80-ALC2/2009 27.01.2010	Status:Case deferred
	HQ File :01/80/050/00659/AM10/	RLA File :04/24/040/00240/AM10/	Lic.No/Date:0410110329 22.12.2009	Defer Date: 16.03.2010
	Decision : The case regarding ratification of norms in respect of above authorization was considered by the Norms Committee (NC-I) in its Meeting No. 43/10 held on 02.02.2010 as per agenda. The committee noted that firm's application has already been forwarded to DHI on 12.01.2010 for examination and submission of comments. The representative of DHI, present in the meeting, informed firm's application is readily not available with him. The Committee, accordingly, handed over another copy of firm's application to DHI for examination and submission of comments. The case may be re-listed on 16.03.2010.			

15	Case No.:16/43/80-ALC2/2009	Party Name:AUTO TECH INDUSTRIES (INDIA) PVT. LTD.,	Meet No/Date:43/80-ALC2/2009 27.01.2010	Status:Case deferred
	HQ File :01/80/050/00681/AM10/	RLA File :04/24/040/00222/AM10/	Lic.No/Date:0410110328 22.12.2009	Defer Date: 16.03.2010
	Decision : The case regarding ratification of norms in respect of above authorization was considered by the Norms Committee (NC-I) in its Meeting No. 43/10 held on 02.02.2010 as per agenda. The representative of DHI present in the meeting informed the Committee that they received the firm's application and case was under their study. The Committee, therefore, decided to defer the consideration and to re-list the case on 16.03.2010.			

16	Case No.:17/43/80-ALC2/2009	Party Name:BHARAT HEAVY ELECTRICALS LIMITED	Meet No/Date:43/80-ALC2/2009 27.01.2010	Status:Case deferred
	HQ File :01/80/050/00682/AM10/	RLA File :04/24/040/00242/AM10/	Lic.No/Date:0410110351 23.12.2009	Defer Date: 16.03.2010
	Decision : The case regarding ratification of norms in respect of above authorization was considered by the Norms Committee (NC-I) in its Meeting No. 43/10 held on 02.02.2010 as per agenda. On the recommendation of the representative of DHI present in the meeting, it was decided by the Committee to call for the following information/clarification from the firm and to re-list the case on 16.03.2010:- 1. Serial no 4,5 & 11 of SDL for each export product separately. 2. Input Weight of each casting/ forging and corresponding finished weight separately. 3. Quantity of seamless and welded pipes separately both in weight and length for each type of steel i.e. CS, AS and SS.			

	Case No.:15/43/80-ALC2/2009	Party Name:AUTO TECH INDUSTRIES (INDIA) PVT. LTD.,	Meet No/Date:43/80-ALC2/2009 27.01.2010	Status:Case deferred
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17	HQ File :01/80/050/00680/AM10/	RLA File :04/24/040/00228/AM10/	Lic.No/Date:0410110480 31.12.2009	Defer Date: 16.03.2010
	Decision : The case regarding ratification of norms in respect of above authorization was considered by the Norms Committee (NC-I) in its Meeting No. 43/10 held on 02.02.2010 as per agenda. The representative of DHI present in the meeting informed the Committee that they received the firm's application and case was under their study. The Committee, therefore, decided to defer the consideration and to re-list the case on 16.03.2010.			

18	Case No.:4/43/80-ALC2/2009	Party Name:GEI INDUSTRIAL SYSTEMS LTD.,	Meet No/Date:43/80-ALC2/2009 27.01.2010	Status:Case approved
	HQ File :01/80/050/00669/AM10/	RLA File :11/24/040/00038/AM10/	Lic.No/Date:1110021518 31.12.2009	
	Decision : The case regarding ratification of norms in respect of above authorization was considered by the Norms Committee (NC-I) in its Meeting No. 43/10 held on 02.02.2010 as per agenda. The representative of the DIPP present in the meeting recommended the case. The Committee, after deliberating upon the case, decided to ratify the norms in respect of the subject advance authorization with following modifications:- 1. Word “relevant” may be prefixed with the descriptions of import items at S.Nos.1, 2, 5, 11 & 12. 2. Words “ SA-516, Gr. 60/70” may be suffixed with the description of import item at Sl. No. 1 and its quantity may be allowed as applied for i.e. 77.2 MT inclusive of 5% wastage. 3. Words “ SA-106, Gr. B ” may be suffixed with the description of import item at Sl. No. 2 and its quantity may be allowed as 2.40 MT inclusive of 2 % wastage. 4. Weight of 2464 Kgs. and 4200 Kgs. may be added with the quantity of import item at S.No. 3 & 4 respectively and the same may be allowed on net to net basis. 5. Import items at Sl. Nos. 7 to 10 may be allowed on net to net basis. 6. Words “ SA-214” may be suffixed with the description of import item at Sl. No. 5 and its quantity may be allowed as 264.46 MT inclusive of 2 % wastage. 7. Words “ SB-209 Alloy 1060” may be suffixed with the description of import item at Sl. No. 6 and its quantity may be allowed as 156.32 MT inclusive of 3 % wastage. 8. Quantities of import items at S.No.11 & 12 may be allowed as 152.44 MT & 11.40 MT respectively inclusive of 2% wastage. 9. Import of components may be allowed with accountability clause. The Regional Authority may take necessary action accordingly.			

19	Case No.:1/42/80-ALC2/2009	Party Name:GODREJ & BOYCE MFG. CO. LTD.,	Meet No/Date:43/80-ALC2/2009 27.01.2010	Status:Case deferred
	HQ File :01/80/050/00647/AM10/	RLA File :03/94/040/00822/AM10/	Lic.No/Date:0310553864 06.01.2010	Defer Date: 16.03.2010
	Decision : The case regarding ratification of norms in respect of above authorization was considered by the Norms Committee (NC-I) in its Meeting No. 43/10 held on 02.02.2010 as per agenda. On the recommendation of the representative of DIPP present in the meeting, it was			

decided by the Committee to call for the following information/clarification from the firm and to re-list the case on 16.03.2010:-

1. Information in respect of Sl.No. 3, 4, 5, 11 & 13 of Standard Deficiency Format.
2. Quantity of import items at Sl.No. 2 & 6 in Nos.

20	Case No.:2/42/80-ALC2/2009	Party Name:BOTIL OIL TOOLS INDIA PVT LTD(FORMERLY BAKER OIL	Meet No/Date:43/80-ALC2/2009 27.01.2010	Status:Case deferred
	HQ File :01/80/050/00648/AM10/	RLA File :05/23/040/00145/AM10/	Lic.No/Date:0510255715 06.01.2010	Defer Date: 16.03.2010
	Decision : The case regarding ratification of norms in respect of above authorization was considered by the Norms Committee (NC-I) in its Meeting No. 43/10 held on 02.02.2010 as per agenda. The representative of DHI present in the meeting informed the Committee that they received the firm's application and case was under their study. The Committee, therefore, decided to defer the consideration and to re-list the case on 16.03.2010.			

21	Case No.:3/42/80-ALC2/2009	Party Name:CETHAR VESSELS LTD.,	Meet No/Date:43/80-ALC2/2009 27.01.2010	Status:Case deferred
	HQ File :01/80/050/00649/AM10/	RLA File :04/24/040/00260/AM10/	Lic.No/Date:0410110662 07.01.2010	Defer Date: 16.03.2010
	Decision : The case regarding ratification of norms in respect of above authorization was considered by the Norms Committee (NC-I) in its Meeting No. 43/10 held on 02.02.2010 as per agenda. The representative of DHI present in the meeting informed the Committee that copy of firm's application is not received by them. The Committee therefore handed-over the firm's application to them for examination and submission of comments. The case may be re-listed on 16.03.2010.			

22	Case No.:10/42/80-ALC2/2009	Party Name:PRECISION AUTOMATION AND ROBOTICS INDIA LTD.	Meet No/Date:43/80-ALC2/2009 27.01.2010	Status:Case reverted back to RA
	HQ File :01/80/050/00656/AM10/	RLA File :31/21/040/00295/AM10/	Lic.No/Date:3110041411 08.01.2010	
	Decision : The case regarding ratification of norms in respect of above authorization was considered by the Norms Committee (NC-I) in its Meeting No. 43/10 held on 02.02.2010 as per agenda. The Committee noted that firm's application has not been received so far. However, according to online data, items of import appear to be covered in GN-4 for the Engineering Products. The Committee accordingly decided to revert back the case to concerned Regional Authority without any examination for taking appropriate decision in terms of Policy Circular No. 20 dt. 05.12.2007. The Regional Authority may take necessary action accordingly.			

Case No.:11/42/80-ALC2/2009				
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23		Party Name:LIEBHERR MACHINE TOOLS (I) PVT LTD	Meet No/Date:43/80-ALC2/2009 27.01.2010	Status:Case reverted back to RA
	HQ File :01/80/050/00657/AM10/	RLA File :07/21/040/00936/AM10/	Lic.No/Date:0710069341 08.01.2010	
	Decision : The case regarding ratification of norms in respect of above authorization was considered by the Norms Committee (NC-I) in its Meeting No. 43/10 held on 02.02.2010 as per agenda. The Committee noted that firm's application has not been received so far. However, according to online data, items of import appear to be covered in GN-4 for the Engineering Products. The Committee accordingly decided to revert back the case to concerned Regional Authority without any examination for taking appropriate decision in terms of Policy Circular No. 20 dt. 05.12.2007. The Regional Authority may take necessary action accordingly.			

24	Case No.:12/42/80-ALC2/2009	Party Name:PAM-GLATT PHARMA TECHNOLOGIES PVT.LTD	Meet No/Date:43/80-ALC2/2009 27.01.2010	Status:Case closed
	HQ File :01/80/050/00658/AM10/	RLA File :03/95/040/00680/AM10/	Lic.No/Date:0310554489 08.01.2010	
	Decision : The case regarding ratification of norms in respect of above authorization was considered by the Norms Committee (NC-I) in its Meeting No. 43/10 held on 02.02.2010 as per agenda. The Committee noted that RA vide their letter No. 03/95/040/00680/AM10. Epp/131 dt. 14.01.2010 informed that the subject advance authorization has been issued as per GN – 4 for the engineering products hence hard copy of the firm's application not forwarded to NC. The Committee accordingly decided to close the case on the part of NC without any examination.			

25	Case No.:14/42/80-ALC2/2009	Party Name:PRECISION AUTOMATION AND ROBOTICS INDIA LTD.	Meet No/Date:43/80-ALC2/2009 27.01.2010	Status:Case reverted back to RA
	HQ File :01/80/050/00660/AM10/	RLA File :31/21/040/00300/AM10/	Lic.No/Date:3110041421 08.01.2010	
	Decision : The case regarding ratification of norms in respect of above authorization was considered by the Norms Committee (NC-I) in its Meeting No. 43/10 held on 02.02.2010 as per agenda. The Committee noted that firm's application has not been received so far. However, according to online data, items of import appear to be covered in GN-4 for the Engineering Products. The Committee accordingly decided to revert back the case to concerned Regional Authority without any examination for taking appropriate decision in terms of Policy Circular No. 20 dt. 05.12.2007. The Regional Authority may take necessary action accordingly.			

	Case No.:15/42/80-ALC2/2009	Party Name:KENT INTROL PRIVATE LIMITED	Meet No/Date:43/80-ALC2/2009 27.01.2010	Status:Case reverted back to RA
	HQ File :01/80/050/00661/AM10/	RLA File :31/24/040/00207/AM10/		

		Lic.No/Date:3110041423 08.01.2010	
26	Decision : The case regarding ratification of norms in respect of above authorization was considered by the Norms Committee (NC-I) in its Meeting No. 43/10 held on 02.02.2010 as per agenda. The Committee noted that firm's application has not been received so far. However, representative of DIPP informed that according to online data, items of import appear to be covered in GN-4 for the Engineering Products. The Committee accordingly decided to revert back the case to concerned Regional Authority without any examination for taking appropriate decision in terms of Policy Circular No. 20 dt. 05.12.2007. The Regional Authority may take necessary action accordingly.		

27	Case No.:5/43/80-ALC2/2009	Party Name:BHARAT HEAVY ELECTRICALS LIMITED	Meet No/Date:43/80-ALC2/2009 27.01.2010	Status:Case deferred
	HQ File :01/80/050/00670/AM10/	RLA File :61/24/040/00046/AM10/	Lic.No/Date:6110000382 08.01.2010	Defer Date: 16.03.2010
	Decision : The case regarding ratification of norms in respect of above authorization was considered by the Norms Committee (NC-I) in its Meeting No. 43/10 held on 02.02.2010 as per agenda. On the recommendation of the representative of DHI present in the meeting, it was decided by the Committee to call for the following information/clarification from the firm and to re-list the case on 16.03.2010:- 1. Specific quantity of each export product and their weight separately with details of Auxiliaries. 2. Input Weight of each casting/ forging and corresponding finished weight. (Item wise) 3. Use of each component proposed for import in the manufacture of export product 4. Total value of insulating material proposed for import. 5. Length and weight of different types of pipes/tubes/low fin tubes proposed for import. 6. Serial no 4,5 ,9 & 11 of SDL export product wise. 7. weight of different types of welding material proposed to be imported giving calculation and justifying quantity of import.			

28	Case No.:16/42/80-ALC2/2009	Party Name:KOMET PRECISION TOOLS INDIA PVT LTD.,	Meet No/Date:43/80-ALC2/2009 27.01.2010	Status:Case deferred
	HQ File :01/80/050/00662/AM10/	RLA File :07/24/040/00381/AM10/	Lic.No/Date:0710069369 11.01.2010	Defer Date: 16.03.2010
	Decision : The case regarding ratification of norms in respect of above authorization was considered by the Norms Committee (NC-I) in its Meeting No. 43/10 held on 02.02.2010 as per agenda. The Committee noted that hardcopy of firm's application has not been received so far from concerned Regional Authority. The Committee, therefore, decided to remind RA to forward the firm's application at the earliest and on receipt forward the same to technical authority viz. DHI for examination and submission of comments. The case may be re-listed on 16.03.2010.			

29	Case No.:17/42/80-ALC2/2009	Party Name:LARSEN & TOUBRO LIMITED	Meet No/Date:43/80-ALC2/2009 27.01.2010	Status:Case deferred
	HQ File :01/80/050/00663/AM10/	RLA File :03/95/040/00590/AM10/	Lic.No/Date:0310554906 12.01.2010	Defer Date: 16.03.2010
	Decision : The case regarding ratification of norms in respect of above authorization was considered by the Norms Committee (NC-I) in its Meeting No. 43/10 held on 02.02.2010 as per agenda. The representative of DIPP informed the Committee that they have not received the firm's application. The Committee therefore handed-over the copy of firm's application to the technical authority for examination and submission of comments. The case may be re-listed on 16.03.2010.			

30	Case No.:18/42/80-ALC2/2009	Party Name:HONEYWELL TURBO (INDIA) PVT.LTD	Meet No/Date:43/80-ALC2/2009 27.01.2010	Status:Case reverted back to RA
	HQ File :01/80/050/00664/AM10/	RLA File :31/21/040/00299/AM10/	Lic.No/Date:3110041452 12.01.2010	
	Decision : The case regarding ratification of norms in respect of above authorization was considered by the Norms Committee (NC-I) in its Meeting No. 43/10 held on 02.02.2010 as per agenda. The Committee noted that firm's application has not been received so far. However, according to online data, items of import appear to be covered in GN-4 for the Engineering Products. The Committee accordingly decided to revert back the case to concerned Regional Authority without any examination for taking appropriate decision in terms of Policy Circular No. 20 dt. 05.12.2007. The Regional Authority may take necessary action accordingly.			

31	Case No.:19/42/80-ALC2/2009	Party Name:PRECISION AUTOMATION AND ROBOTICS INDIA LTD.	Meet No/Date:43/80-ALC2/2009 27.01.2010	Status:Case reverted back to RA
	HQ File :01/80/050/00665/AM10/	RLA File :31/21/040/00291/AM10/	Lic.No/Date:3110041454 12.01.2010	
	Decision : The case regarding ratification of norms in respect of above authorization was considered by the Norms Committee (NC-I) in its Meeting No. 43/10 held on 02.02.2010 as per agenda. The Committee noted that firm's application has not been received so far. However, according to online data, items of import appear to be covered in GN-4 for the Engineering Products. The Committee accordingly decided to revert back the case to concerned Regional Authority without any examination for taking appropriate decision in terms of Policy Circular No. 20 dt. 05.12.2007. The Regional Authority may take necessary action accordingly.			

	Case No.:1/43/80-ALC2/2009	Party Name:PAHARPUR COOLING TOWERS LIMITED,	Meet No/Date:43/80-ALC2/2009 27.01.2010	Status:Case approved
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32	HQ File :01/80/050/00666/AM10/	RLA File :02/24/040/00197/AM10/	Lic.No/Date:0210136444 13.01.2010	
	Decision : The case regarding ratification of norms in respect of above authorization was considered by the Norms Committee (NC-I) in its Meeting No. 43/10 held on 02.02.2010 as per agenda. The representative of the DIPP present in the meeting recommended the case. The Committee, after deliberating upon the case, decided to ratify the norms in respect of the subject advance authorization with following modifications:-			
	1. Words “Containing 54.73 MT of PVC sheet and 261.04 MT of PVC V Bar” may be suffixed with the description of export product. 2. Quantities of import items at S.Nos. 1 & 2 may be allowed as applied for ie. 57.47 MT and 246.69 MT respectively as per SION C-1708. The Regional Authority may take necessary action accordingly.			

33	Case No.:3/43/80-ALC2/2009	Party Name:KIRLOSKAR EBARA PUMPS LTD	Meet No/Date:43/80-ALC2/2009 27.01.2010	Status:Case deferred
	HQ File :01/80/050/00668/AM10/	RLA File :31/24/040/00201/AM10/	Lic.No/Date:3110041490 13.01.2010	Defer Date: 16.03.2010
	Decision : The case regarding ratification of norms in respect of above authorization was considered by the Norms Committee (NC-I) in its Meeting No. 43/10 held on 02.02.2010 as per agenda. The Committee noted that hardcopy of firm’s application has not been received so far from concerned Regional Authority. The Committee, therefore, decided to remind RA to forward the firm’s application at the earliest and on receipt forward the same to technical authority i.e DHI for examination and submission of comments. The case may be re-listed on 16.03.2010.			

34	Case No.:2/43/80-ALC2/2009	Party Name:LION HOLDINGS PVT. LIMITED	Meet No/Date:43/80-ALC2/2009 27.01.2010	Status:Case deferred
	HQ File :01/80/050/00667/AM10/	RLA File :05/23/040/00139/AM10/	Lic.No/Date:0510256222 14.01.2010	Defer Date: 16.03.2010
	Decision : The case regarding ratification of norms in respect of above authorization was considered by the Norms Committee (NC-I) in its Meeting No. 43/10 held on 02.02.2010 as per agenda. The Committee observed that copy of firm’s application has already been forwarded to DC(MSME) for examination and submission of comments. However their comments are yet to be received. The Committee, therefore, decided to remind DC(MSME) for expediting their comments. The case may be re-listed on 16.03.2010.			

35	Case No.:6/43/80-ALC2/2009	Party Name:MCNALLY BHARAT ENGG. CO. LTD.	Meet No/Date:43/80-ALC2/2009 27.01.2010	Status:Case deferred
	HQ File :01/80/050/00671/AM10/	RLA File :02/24/040/00194/AM10/	Lic.No/Date:0210136596 18.01.2010	Defer Date: 16.03.2010
	Decision : The case regarding ratification of norms in respect of above authorization was considered by the Norms Committee (NC-I) in its Meeting No. 43/10 held on 02.02.2010 as per agenda. The representative of DHI informed the Committee that they have not received the firm’s			

application. The Committee therefore handed-over the copy of firm's application to the technical authority for examination and submission of comments. The case may be re-listed on 16.03.2010.

36	Case No.:7/43/80-ALC2/2009	Party Name:MCNALLY BHARAT ENGG. CO. LTD.	Meet No/Date:43/80-ALC2/2009 27.01.2010	Status:Case deferred
	HQ File :01/80/050/00672/AM10/	RLA File :02/24/040/00195/AM10/	Lic.No/Date:0210136597 18.01.2010	Defer Date: 16.03.2010
	Decision : The case regarding ratification of norms in respect of above authorization was considered by the Norms Committee (NC-I) in its Meeting No. 43/10 held on 02.02.2010 as per agenda. The representative of DHI informed the Committee that they have not received the firm's application. The Committee therefore handed-over the copy of firm's application to the technical authority for examination and submission of comments. The case may be re-listed on 16.03.2010.			

37	Case No.:8/43/80-ALC2/2009	Party Name:THE SARASWATI INDUSTRIAL SYNDICATE LTD.	Meet No/Date:43/80-ALC2/2009 27.01.2010	Status:Case deferred
	HQ File :01/80/050/00673/AM10/	RLA File :05/24/040/00450/AM10/	Lic.No/Date:0510256489 18.01.2010	Defer Date: 16.03.2010
	Decision : The case regarding ratification of norms in respect of above authorization was considered by the Norms Committee (NC-I) in its Meeting No. 43/10 held on 02.02.2010 as per agenda. The Committee noted that hardcopy of firm's application has not been received so far from concerned Regional Authority. The Committee, therefore, decided to remind RA to forward the firm's application at the earliest and on receipt forward the same to technical authority i.e DIPP for examination and submission of comments. The case may be re-listed on 16.03.2010.			

38	Case No.:9/43/80-ALC2/2009	Party Name:N N SHIPBUILDERS & ENGINEERS PVT LTD	Meet No/Date:43/80-ALC2/2009 27.01.2010	Status:Case reverted back to RA
	HQ File :01/80/050/00674/AM10/	RLA File :03/95/040/00685/AM10/	Lic.No/Date:0310555722 18.01.2010	
	Decision : The case regarding ratification of norms in respect of above authorization was considered by the Norms Committee (NC-I) in its Meeting No. 43/10 held on 02.02.2010 as per agenda. The Committee noted that firm's application has not been received so far. However, according to online data, items of import appear to be covered in GN-4 for the Engineering Products. The Committee accordingly decided to revert back the case to concerned Regional Authority without any examination for taking appropriate decision in terms of Policy Circular No. 20 dt. 05.12.2007. The Regional Authority may take necessary action accordingly.			

	Case No.:10/43/80-ALC2/2009	Party Name:BHARAT HEAVY ELECTRICALS LIMITED	Meet No/Date:43/80-ALC2/2009 27.01.2010	Status:Case deferred
	HQ File :01/80/050/00675/AM10/	RLA File :07/21/040/00932/AM10/	Lic.No/Date:0710069460 19.01.2010	Defer Date: 16.03.2010

39	Decision : The case regarding ratification of norms in respect of above authorization was considered by the Norms Committee (NC-I) in its Meeting No. 43/10 held on 02.02.2010 as per agenda. The Committee noted that hardcopy of firm's application has not been received so far from concerned Regional Authority. The Committee, therefore, decided to remind RA to forward the firm's application at the earliest and on receipt forward the same to technical authority i.e DHI / DIPP and DIT for examination and submission of comments. The case may be re-listed on 16.03.2010.
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40	Case No.:19/43/80-ALC2/2009	Party Name:PERMANENT MAGNETS LIMITED	Meet No/Date:43/80-ALC2/2009 27.01.2010	Status:Case approved
	HQ File :01/80/050/00684/AM10/	RLA File :03/95/040/00660/AM10/	Lic.No/Date:0310556011 19.01.2010	
	Decision : The case regarding ratification of norms in respect of above authorization was considered by the Norms Committee (NC-I) in its Meeting No. 43/10 held on 02.02.2010 as per agenda. The representative of the DIPP present in the meeting recommended the case on repeat basis based on the norms ratified for Advance Authorization No.0310544498 dated 09.11.2009 in NC Meeting No.40/10 dated 05.01.2010. The Committee, after deliberating upon the case, decided to ratify the norms in respect of the subject advance authorization on repeat basis as under:-			
	Word "relevant" may be prefixed with the description of import item and its quantity may be allowed as applied for i.e. 6020 Kgs. inclusive of 7.5% wastage after 1/3rd recovery. The Regional Authority may take necessary action accordingly.			

41	Case No.:22/43/80-ALC2/2009	Party Name:ECOCAT INDIA PVT.LTD.	Meet No/Date:43/80-ALC2/2009 27.01.2010	Status:Case deferred
	HQ File :01/80/050/00687/AM10/	RLA File :05/23/040/00162/AM10/	Lic.No/Date:0510256628 19.01.2010	Defer Date: 16.03.2010
	Decision : The case regarding ratification of norms in respect of above authorization was considered by the Norms Committee (NC-I) in its Meeting No. 43/10 held on 02.02.2010 as per agenda. The Committee noted that hardcopy of firm's application has not been received so far from concerned Regional Authority. The Committee, therefore, decided to remind RA to forward the firm's application at the earliest and on receipt forward the same to technical authority i.e DHI for examination and submission of comments. The case may be re-listed on 16.03.2010.			

Case No. A - 08	M/s. IDMC	F.No. 01/80/050/00723/AM06/DES-I	A.A. Lic.No. & Date
Meeting No.43/10	Limited, Vithal	R.A. F.No.34/24/040/00124/AM06	3410014306
Date: 27.01.2010		Ratification of norms	dt.07.09.2005

The case regarding ratification of norms in respect of above authorization was considered by the Norms Committee (NC-I) in its Meeting No. 43/10 held on 02.02.2010 as per agenda. The representative of DIPP informed the Committee that papers of the subject case are readily not available with him. The Committee therefore handed-over the case file to the technical authority for examination and submission of comments. The case may be re-listed on 16.03.2010.

Case No. A/R- 139	M/s. Godrej & Boyce	HQ F.No.01/80/50/01029/AM07/DES.I	Lic.No. & Date
Meeting No.43/10	MFG. Co. Ltd., Mumbai	RA F.No.03/94/040/00985/AM07	0310411369
Date: 27.01.2010		Revision of norms	dt.08.12.2006

The case regarding ratification of norms in respect of above authorization was considered by the Norms Committee (NC-I) in its Meeting No. 43/10 held on 02.02.2010 as per agenda. The representative of the DHI informed the Committee that they received the firm's representation and case was under their study. The Committee, therefore, decided to defer the consideration and to re-list the case on 16.03.2010.

Case No. A/R - 140	M/s. Thermal System (Hyderabad) Ltd.,	HQ F.No.01/80/50/00310/AM09/DES.I	Lic.No. & Date
Meeting No.43/10		RA F.No.05/24/040/00472/AM08	0910032692
Date: 27.01.2010		Ratification of norms	dt.22.01.2008

The case regarding ratification of norms in respect of above authorization was considered by the Norms Committee (NC-I) in its Meeting No. 43/10 held on 02.02.2010 as per agenda. The DHI furnished written comments in this case vide their U.O. No. 3(12)/09-TSW(B)/480 dated 29/12/2009 recommending the norms. Text of DHI comments are re-produced below:-

*Ministry of Heavy Industries & Public Enterprises
Department of Heavy Industry
TSW(B) Section*

Subject : Application of M/s Thermal Systems (Hyderabad) for ratification of norms of licence No. 0910032692 dt. 22.01.09.

DES-I, DGFT may kindly refer to the above mentioned licence of M/s Thermal Systems (Hyderabad) on the subject mentioned above. The firm has applied for ratification of norms for manufacture of waste heat boiler with Accessories for which the firm proposes to import different types of seamless tubes. The firm has given calculation of requirement of tubes after appearing at the PH. The firm has revised quantity of import marginally and sought wastage of 2% on tubes which is reasonable. Hence this Office recommends for import of raw materials at item no. 1 at 148.42 MT, item no. 2 at 71.31 MT, item no. 3 at 0.78 MT and item no. 4 at 5.92 MT (Total quantity 226.43 MT) as applied by the firm with 2% wastage.

DGFT file is returned herewith.

*B.C.Nayak
Development Officer
29-12-09*

Shri Ramavatar Meena, FTDO, DES-I
Deptt. of U.O. No. 3(12)/09/TSW(B)/480 dt. 29.12.2009

The Committee, after deliberating upon the DHI comments, decided to ratify the norms in respect of the subject advance authorization in accordance with their written comments.

The Regional Authority may take necessary action accordingly.

Case No. A/R - 141	M/s. Delphi-TVS Diesel Systems Ltd., Chennai	HQ F.No.01/80/50/01546/AM07/DES.I	Lic.No. & Date
Meeting No.43/10		RA F.No.04/24/040/00466/AM07	0410088535
Date: 27.01.2010		Ratification of norms	dt.23.03.2007

The case regarding ratification of norms in respect of above authorization was considered by the Norms Committee (NC-I) in its Meeting No. 43/10 held on 02.02.2010 as per agenda. The representative of the DHI informed the Committee that they received the firm's representation and case was under their study. The Committee, therefore, decided to defer the consideration and to re-list the case on 16.03.2010.

Case No. A/R - 142	M/s. Delphi-TVS Diesel Systems Ltd., Chennai	HQ F.No.01/80/50/00559/AM08/DES.I	Lic.No. & Date
Meeting No.43/10		RA F.No.04/24/040/00243/AM08	0410091897
Date: 27.01.2010		Ratification of norms	dt.05.11.2007

The case regarding ratification of norms in respect of above authorization was considered by the Norms Committee (NC-I) in its Meeting No. 43/10 held on 02.02.2010 as per agenda. The representative of the DHI informed the Committee that they received the firm's representation and case was under their study. The Committee, therefore, decided to defer the consideration and to re-list the case on 16.03.2010.

Case No. A/R - 143	M/s. Arjun Technologies (I) Ltd.,	HQ F.No.01/80/50/00296/AM09/DES.I	Lic.No. & Date
Meeting No.43/10		RA F.No.04/24/040/00410/AM07	0410087487
Date: 27.01.2010		Ratification of norms	dt.09.02.2007

The case regarding revision of norms in respect of above authorization was considered by the Norms Committee (NC-I) in its Meeting No. 43/10 held on 02.02.2010 as per agenda. The representative of the DHI informed the Committee that they received the firm's representation and case was under their study. The Committee, therefore, decided to defer the consideration and to re-list the case on 16.03.2010.

Case No. C-31	M/s. Khetan Electricals Limited	F.No.01/80/162/00978/AM09/DES.I
Meeting No.43/10		Clarification on admissibility of DEPB benefit against export product "Air Calculators"
Date: 27.01.2010		

The case regarding clarification on admissibility of DEPB benefit against export product "Air Calculators" was considered by the Norms Committee (NC-I) in its Meeting No. 43/10 held on 02.02.2010 as per agenda. The Norms committee examined the reference and concluded that 'Air Circulators' may not be attracting DEPB benefit since such items are having general use in other industrial applications other than items covered by Sl.No. 21 & 22 of DEPB rate list. The committee decided to convey these observations to DEPB committee to take a final view.

Case No. C-32	M/s. Rose Engineered Products Pvt. Ltd.,	F.No.01/80/162/00178/AM09/DES.I
Meeting No.43/10		
Date: 27.01.2010		Fixation of SION for “Sheet Metal Pulleys for Engine Power Transmissions”

The Committee observed that copy of firm’s application has already been forwarded to DC(MSME) for examination and submission of comments. However their comments are yet to be received. The Committee, therefore, decided to remind DC(MSME) for expediting their comments. The case may be re-listed on 16.03.2010.

Case No. C-33	M/s. UD Energy Systems Pvt. Ltd., Kolkata	F.No.01/81/162/00158/AM10/DES-II/DES-I
Meeting No.43/10		
Date: 27.01.2010		Standardization of adhoc Input Output Norms for the export product “Whisper 500 Marine Treated Wind Turbine of 48 V-3, 2 KW Peak Capacity with IPO – 65 grade extra turbine controller”

The committee decided to request EEPC to forward [representative](#) data in respect of the export product after collecting from different manufacturer exporters to enable the NC to fix the SION.

(B. C. Nayak D.O., DHI)
Member

(S.K. Jain, D.O., DIPP)
Member

(K.K.Funda, Asstt. Dir.,DC(MSME))
Member

(A.K. Mishra, AIA, MOS)
Member

(Krishan Kumar, Dy. DGFT)
Convener

(A. Komu)
Chairman

